

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 563/MP/2014

- Subject : Petition under Regulation 12 and 13 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 dated 6.1.2014 (as amended).
- Date of hearing : 9.4.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : Monnet Ispat and Energy Limited
- Respondents : Chhattisgarh State Load Despatch Centre and others
- Parties present : Shri Avinash Menon, Advocate, MIEL
Ms. Suparna Srivastava, Advocate, CSPDCL & Chhattisgarh SLDC

Record of Proceedings

Learned counsel for SLDC, Chhattisgarh and Chhattisgarh State Power Distribution Company Limited submitted that the vakalatnama would be filed during the course of the day and requested for two weeks time to file reply to the petition. Learned counsel for the petitioner had no objection in this regard.

2. The Commission directed the respondents to file their replies by 21.4.2015 with an advance copy to the petitioner who may file its rejoinder, if any, on or before 28.4.2015.
3. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with.
4. The Commission directed to list the matter on 5.5.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**